

Bill No. 23 of 2024

THE ALL INDIA INSTITUTES OF MEDICAL SCIENCES
(AMENDMENT) BILL, 2024

By

ADV. CHANDRA SHEKHAR AZAD, M.P.

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BILL

further to amend the All India Institutes of Medical Sciences Act, 1956.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the All India Institutes of Medical Sciences Act, 2024.

Short title and
commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Insertion of new
section 3A.

2. After section 3 of the All India Institutes of Medical Sciences Act, 1956, the following section shall be inserted, namely:—

25 of 1956.

Establishment
of All India
Institute of
Medical Science
at Nagina in the
State of Uttar
Pradesh.

“3A. (1) There shall be established an All India Institute of Medical Sciences at Nagina in the State of Uttar Pradesh which shall be a body corporate, to be known as the All India Institute of Medical Sciences, Nagina.

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(2) The provision of this Act shall apply *mutatis mutandis* to the All India Institute of Medical Sciences, Nagina established under sub-section (1).”.

STATEMENT OF OBJECTS AND REASONS

The State of Uttar Pradesh has been demanding for establishment of an All India Institute of Medical Sciences at Nagina. Health infrastructures in our State is very poor. In recent years the number of communicable and lifestyle diseases in the State are on the rise due to rapid transit of our population and heavy population density. Day-by-day our country is witnessing new disease. The State needs a central institute like All India Institute of Medical Sciences at Nagina, Uttar Pradesh to combat emerging challenges in healthcare sector. This will enable the State to ensure that the health of its citizens is always protected.

The Bill, therefore, seeks to amend the All India Institutes of Medical Sciences Act, 1956 with a view to establish an All India Institute of Medical Sciences at Nagina in the State of Uttar Pradesh.

Hence this Bill.

NEW DELHI;
June 26, 2024.

CHANDRA SHEKHAR AZAD

FINANCIAL MEMORANDUM

Clause 2 of the Bill provides for establishment of an All India Institute of Medical Sciences at Nagina in the State of Uttar Pradesh. The Bill, therefore, if enacted would involve expenditure from the Consolidated Fund of India. It is estimated that an expenditure of about rupees one thousand crore would be incurred per annum from the Consolidated Fund of India.

A non-recurring expenditure of about rupees ten thousand and five hundred crore is likely to be involved.

ANNEXURE

[EXTRACTS FROM THE ALL INDIA INSTITUTES OF MEDICAL SCIENCES ACT, 1956]

(25 OF 1956)

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3. (1) With effect from such date as the Central Government may, by notification in the Official Gazette, appoint in this behalf, there shall be established for the purposes of this Act an institution to be called the All India Institute of Medical Sciences:

Establishment
and
incorporation of
the Institute.

Provided that the Central Government may, on and after the commencement of the All India Institute of Medical Sciences (Amendment) Act, 2012, establish by notification in the Official Gazette, such other All India Institutes of Medical Sciences at such places as it may specify in the said notification in addition to the existing Institute and the corresponding Institutes.

(2) Every Institute shall be a body corporate by the name aforesaid having perpetual succession and a common seal, with power to acquire, hold and dispose of property, both movable and immovable, and to contract, and shall by the said name sue and be sued.

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further to amend the All India Institutes of Medical Sciences Act, 1956.

(Adv. Chandra Shekhar Azad, M.P.)